

CENTRAL ELECTRICITY REGULATORY COMMISSION
7th Floor, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi

Dated: 7th June, 2024

NOTICE

The Petitioners filing the petitions before the Commission are instructed to file a “Summary of Issues” along with the Petitions for the convenience of the Commission at the stage of admission.

2. Where the Commission has issued notice for hearing on admission, the concerned Respondents are instructed to file brief “Notes of Arguments” containing the grounds on which admission is being opposed, at least three days before the scheduled date of hearing of the petition on admission.

3. The Petitioner(s) and the Respondents are instructed to file their respective ‘Notes of Arguments’ at least three days before the scheduled dates of the final hearing of their Petitions in accordance with Regulation 35(6) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

4. The “Summary of Issues” and “Notes of Arguments” shall not exceed 1500 words.

5. In the event of failure to comply with the above instructions, the concerned party shall not be permitted to make oral submissions on the scheduled dates of hearing of the petitions.

By order of the Commission,

Sd/-
(T. D. Pant)
Joint Chief (Legal)